

No 4715 /2018

Office of the  
Prl. Dist. & Sessions Court,  
Raichur, Dated: 28.09.2018  
Email-pdjraichur09@gmail.com

**NOTIFICATION**

**OPEN QUOTATION FOR SUPPLY OF SAMSUNG CARTRIDGES**

Open quotations are invited to supply Samsung Laser Printer Cartridges Model-MLT-D203S and MLT-D115L from the Reputed Registered Firms/Agency dealing with Computer Accessories. The firm who submit the quotations should supply the cartridges at the accepted rates, as and when indents are placed order from the Prl. District & Sessions Court, Raichur.

**ANNEXURE-A**

Printer Name	Cartridge Type	Quantity	Amount
Samsung Laser Printer proXpres M3320ND	MLT-D203S	1	
Samsung Laser Printer Xpress M2880FW	MLT-D115L	1	

**ANNEXURE-B**

**The terms and conditions for supply of printer cartridges as follows:-**

- 1) The firm which submit the quotations should have Hewlett Packard (H.P.) Authorised Dealer Certificate for supply of Samsung Cartridges alongwith Original Equipment Manufacture Certificate(OEMC) and should submit the H.P/SAMSUNG authorized certificate and OEMC certificate alongwith quotation/s.
- 2) The cartridges should supply on Door Delivery Basis to Prl. District and Session Court Raichu within 7 working days from the date of receipt of order from this office and the cost of transportation is to be borne by the Supplier only.
- 3) The supply of cartridges is on the credit basis and the payment would be made by this office after confirmation of delivery of the goods and receiving funds from the Hon'ble High Court/Government.

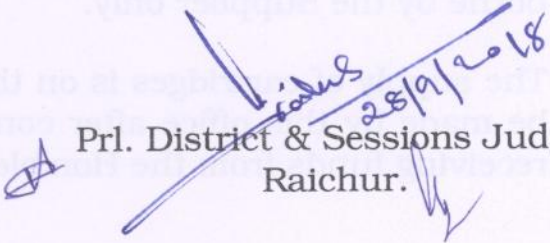
- 4) The supplied cartridges should be within the period of Warranty, if the Warranty is lapsed cartridges supplied, the same would be returned without making payment at the risk of the supplier.
- 5) If the Prl. District & Sessions Judge, Raichur noticed any fault on the cartridges supplied, the cartridges would be returned at the cost of the Supplier without giving any notice and the payment would be withheld till the supply of good quality cartridges.
- 6) Supply of cartridges are to be genuine and original and should not cross the warranty period. If there is any fault in the product the liability lies on the supplier and all expenses needs to be borne by the supplier itself.
- 7) The consolidated billing has to be issued in the name of the Prl. District & Sessions Judge, Raichur for the cartridges supplied from the supplier. The supplier has to submit the proper endorsement taken (delivery challan) for having delivered the cartridges to the Prl. District and Sessions court for processing of payment.
- 8) Supplier should not give room for any complaint on the supplied goods
- 9) The yield of the cartridges supplied by the supplier must adhere to the company prescribed yield.

The Quotation shall be submitted in the name of the Prl. District & Sessions Judge, Raichur, during office hours.

The last date for receipt of quotation is fixed on 15.10.2018 by 04.00 PM and decision of selection of quotation and placing of supply order is left to the discretion of the Prl. District & Sessions Judge, Raichur.

Place : Raichur.

Date: 28.09.2018

  
Prl. District & Sessions Judge,  
Raichur.